पाइफ लाइम ली जाय। हल्टिया में जो रिफाइनरी चल रही है वह पूरी की पूरी फार: कुड आयन पर डिपेन्ड करती है। **इंसलिए ग्र**गर इम्पौर्टंड कुड ग्रायल पम्प करके बरौनी भेजा जाय तो मैं समझता हं कि जो चार मिलियन टन की उसकी केपीसिटी है उसका पुरा यटिखाइजेशन किया जा यकता है। ग्रन्थया जो भ्रवस्था है, वहां दरौनी थर्मल पावर स्टेशन वही फरनिश शायल लेकर चलता है. जसा कि ग्रापको ज्ञात है। विहार में विजली को अवस्था वहत खराव है ग्रींर बरौनी धर्मल पावर भ्देशन को ग्रगर फिल्ड ग्रायल मिला तो वह भी बंद हो जागेगा। इमके साथ ही वहां जो हिन्द् स्तान फर्टिलाइजर कार पोरेशन की फर्टिलाइजर यनिट है वह इस ग्रायल रिफाइनरी में नेष्या नेती है, जो उसका रा-मेटी रियल है। उसे भी ग्रगर नेप्या नहीं मिलेगातो वह कारखानाबंद हो जायेगा। इस कारखाने के कमजोर हो जाने से, रुग्ण हो जाने से ग्राँर भी जितनी पब्लिक सेक्टर इंडस्टीज वहा है वे म्गा हो चर्का है। भ्रगर ग्राए इस इलाके का दौरा करें तो पायेंगे कि उस इलाके में सकड़ी स्माल स्केल इंडस्ट्रीज है जो हौरीनी ग्रायल रिफाइनरी, हिन्दुर नि पटिलाइजर ग्रीर बरोनी धर्मल पावर स्टेशन को कटर करने के लिये चलती हैं. इन मध की ग्रवस्था खराब है। मझे जात है कि हमारी पूर्व प्रधानमंत्री श्रीमरी टंदिरा गाधी जी ने इसका एग्योरेंस दिया था ग्रीर उस इलाके में एक पेट्रो कैंमिकल कम्पलेक्स लगाने का यन्मीरत किया था। पर श्राप्त तक वह अन्सोदापट हमारे पेट्रोलियम विभाग मे पड़ा हुआ है, ग्राज तक उस पर कोई कार्यदाही नहीं हुई है। वहां के लोग, जिस एलाके का सर्वेक्षण गारके बनाया गया था कि यह जमीर एक्बायर होगो, उस अमीन के बारे में, उस जमीन क मालिक साज तक इंतजार कर रहे है कि कह गह जमील एक्वायर होगी और कब सह पेटो-कैंमिकल कम्पलेक्स बनेगा। पेरी मांग है कि सिर्फ बरौनी भ्रायल रिफाउनरी के लिये फारेन ऋड लेने की ही ऋष न हीं अरेंगे बल्कि वहां व्यवस्था

पेटो-कैमिकल कम्पलेक्स, जिसके लिये हुसारी पूर्व प्रधानमंत्री इदिशा जी ने वजन दिया था, उसको निभायेंगे। यही कहते हर मैं इस बात का समर्थन करता

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): Shri Kamal Morarka. Not present.

SHRI MENTAY **PADMANABHAM** (Andbra Pradesh): Sir. may I seek some clarification? According to this vised List of Business, the Private Members' Business would start at 2 o'clock.

THE VICE CHAIRMAN (SHRI-SYED SIBTEY RAZI): No. It is at 2.30 p.m.

SHRI PASUMPON THA. KIRUTII-NAN (Tamil Nadu): 2 c'clock,

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI); It is at 2.30 p.m. I think it is a printing mistake. It been our convention that we take up the Private Members' Business at 2.30 p.m. Today also, we will take it up at that

SHRI MENTAY PADMANABHAM: Can you finish all the special mentions before that?

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): I am trying to finish Shrimati Jayanthi Natarajan. them. Not present,

SHR1 SANGH PRIYA GAUTAM: Mr Vice-Chairman, in Hindi it is printed ps "2,30".

THE VICE CHAIRMAN (SHRI SYED SIBTEY RAZI): As I told you, it is a printing mistake. The Secretariat also has informed me that it is a printing mistake. I am sorry for the inconvenience caused to hon. Members. Shri Mentay Padmanabham.

Impending changes in Textbooks used in total literacy programme by Andhra Pradesh Government

SHRI MENTAY **PADMANABHAM** (Andhra Pradesh): Sir, we have discussing in this House the deleterious Indian Society effects on the religione fundamentalism and obscurantism Some parties, some people, who wedded to a concept have been 'hindutva' are trying to change the textbooks, the curricula and whatever readire material is available in this country to the students at various classes, to suit their particular ideologies. We have taken Frong exception to this kind of bringing changes or dabbling with the reading material available to the students at various levels of the educational system.

Sir, this is a very serious matter. The Government cannot arrogate to itself the right to determine what people should know and what people should not know. This smacks of the worst aspect of nazism as well as fascism. I do not want to enter into any controversy on this Issue. But this is not a good omen for the development of the thought process of this country. As you know, after the success of the Ernakulam experiment h Kerala, the Government of India is implementing the Total Literacy Scheme. I'ms Scheme is mainly intended to eradicate illiteracy which is prevaent in various parts of the country.

Sir, in Andhra Pradesh, under this 1 rheme, Nellore District was selected for 'mplementation of the scheme. And, the /atbooks supplied to the Adult Educa-In Camps under this scheme are prepared under the syllabus or the norms Red by the NCERT. One of the lesa us in these text-books is about the illeffects of alcoholism. So most of the won'en who attended these camps in Nellore district are inspired by this lesson as d they started this agitation which is now going on in almost all parts of Audhra Pradesh-antiliquor movement. Some of the officers who are in charge the implementation of the literacy or post-literacy scheme, are rather enthusiastic. They wanted to motivate people who attend the literacy camps. In their over-enthusiasm, they have created a sort of awareness, particulary

ut out the ill-effects of drinking an I arrack and women in those parts hale been inspired and they have taken up this movement in a big way. Givernment having come to know that this agitation against liquor drinking is spreading like a wild fire, have transferred the Collector of that particulve district who has been instrumental in creating this kind of awareness among women who are agitating there. main reason for doing so is that they are losing their revenue which they get form the sale of arrack and comes to round about Rs. 850 The Government of Andhra Pradesh losing this much money on this count and they are worried about their loss of revenue because of this movement. It appeared in some newspaper and would like to take it up with the Government of Andhra Pradesh. I would also like to request the Central Government here to look into this matter. (In-Nobody is here. Nobody verruptions) is here from the Home Ministry or the Human Resource Development Ministry. Only the Health Minister is here. But he is not concerned with it.

THE VICE-CHAIRMAN (SHRI SYED SIBTEY RAZI): But a Minister is a Minister. He is representing the Government of India.

SHRI MENTAY PADMANABHAM: The Government of Andhra Pradesh is now thinking of changing these They want to censor this parbooks. ticular lesson which inspired women to take up this agitation against raders. This is highly reprehensible. It smacks of fascism. It had never hap-Some of the Governments, don't want to mention any names-have created sort of differences, a sort of controversy in the media that they want to change the text-books; they want to reverse the process of history; they want to take up some historical facts as nonfacts and they want to inject their own ideological thinking to suit them. We condemn it. This action of the Government of Andhra Pradesh is highly condemnable and I appeal to the Go-

vernment, particularly the Home Ministry as well as the Human Resource Development Ministry that they have no right to change the syllabus of the textbooks supplied under the literacy scheme as well as the post-literacy scheme because the funding of this scheme is done by the Central Government. The stake of the State Government is very little. This literacy scheme is being organised by the State Governments under the direction, under the instructions under the norms fixed by the Central Therefore, I request Government. that the Central Government should interfere in the matter and text-books se<sub>e</sub> that the supplied to the students or the people who are attending the adult education camps are not changed and they remain the same. Thank you very much for allow ing me to make this Special Mention.

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Sir, I associate myself with what my hon, colleague has said. This movement in Andhra Pradeshwhich is now fighting the Government suppliers of alcohol has snowballed because of this awareness. The Government unwittingly opened the eyes and the women of the State have taken up this campaign and because of that, there are so many other developments that have been taking place. At this juncture, if the Government wants to object to a lesson which is being taught in the adult literacy centres and if they want to remove this particular story, it is going to reflect very sadly on what we claim as a literacy drive.

## WOMEN'S MOVEMENT AGAINST LIQUOR CONSUMPTION IN ANDHRA PRADESH

SHRIMATI RENUKA CHOWDHU-RY (Andhra Pradesh): I thank you, Sir. for giving me this opportunity. Part of what I am going to say is virtually an extension of what my hon. colleague. Mr. Padmanabham, has just spoken about. Going on to a much broader perspective I would like to start by quoting Article 47 of the Constitution and I think it is our good luck that the

hon. Health Minister is sitting with us. Article 47 states;

"Duty of the State to raise the level of nutrition and the standard of living and to improve public health—the State shall regard the raising of the level of nutrition and the standard of living of its people and the improvement of public health as among its primary duties and, in particular, the State shall endeavour to bring about prohibition of the consumption except for medicinal purposes of intoxicating drinks and of drugs which are injurious to health."

Sir, I go on to state that just in the year 1991-92 in the State of Andhra Pradesh itself we had 1,500 deaths related to alcohol drinking. Besides this, would also want the Home Minister to make a survey to find out how much allocation is made for people who are occupying beds in the Government hospitals which are related to liquor diseases in terms of enlarged liver, cirrhosis, malnutrition deficiencies and other things Simultaneously, Sir, I would also like to focus the attention of the House towards the pressing problem of rising incidence of crime against women in various States because the State Governments, in total contravention of the fundamental right given to a citizen under Article 47 of the Constitution, are allowing, aiding and abetting the sale of liquor, Sir, I want to point out it is not liquor per se, it is not arrack per se or alcohol per se that I am objecting to, but it is the whole, comprehensive problem that the country is battling against that I am anxious about. We cannot get a qualitatively beter country if a who cannot read who works throughout the day for his daily wages spends more than half of it on liquor. This alcohol brings about a vicious circle because the revenue is collected by the State from the sale of liquor, In Andhra Pradesh, Rs. 850 crores is the revenue which comes from the sale of liquor. Now it is with the liquor barons that we bring about criminalisation of politicking because these people, in